

[*Translation*]

**Recommendations of National  
Development Council**

342. SHRI MRUTYUNJAYA  
NAYAK  
SHRI ANAND AHIRWAR

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the committee of the National Development Council for medical education has since submitted its report to the Government;

(b) if so, the details of the recommendations made by this Committee;

(c) the action being taken by the Government thereon; and

(d) if no action has since been taken, the reasons for delay in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) to (d). Do not arise.

[*English*]

**Nuclear Fuel Complex, Hyderabad**

343. SHRI DATTATRAYA BANDARU:  
Will the PRIME MINISTER be pleased to state:

(a) whether the workers of the Nuclear Fuel Complex Unit at Hyderabad are facing the danger of radiation due to exposure to the radio-active substance;

(b) whether the facilities provide at the

N.F. C. unit at Hyderabad are inadequate to meet the problem of radiation; and

(c) if so, the measures taken by the Government to protect the workers' health?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) No, Sir.

(b) No, Sir. All necessary facilities to prevent any adverse effect due to handling of uranium are provided.

(c) Does not arise.

**New Drug Policy**

344. SHRI MANORANJAN  
BHAKTA :  
SHRI GEORGE FERNANDES:  
SHRI HARISH NARAYAN  
PRABHU ZANTYE:  
SHRI S.B. THORAT

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have finalised the new drug policy;

(b) if so, the salient features thereof; and

(c) the incentives provided/proposed for multinational companies for investment in drug sector?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO): (a) to (c). A background note on the Receive of Drug Policy, 1986 obtaining the approach and the modifications proposed in the Drug Policy, 1986 and DPCO, 1987 has been placed in Parliament on 12.8.1992 for the consideration of the Hon'ble Members. The